

Loss of Revenue Due to Delay in Filing Appeals

8357. SHRI RAM SAGAR (Saidpur): Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware that the appeals relating to outstanding taxes are not filed in Supreme Court within the prescribed time limit by the concerned officers;

(b) whether the delay in filing the appeals causes tremendous loss of revenue to the country;

(c) if so, the steps taken or proposed to be taken by Government in this regard; and

(d) the amount involved in court stay orders which has been lost on being time-barred?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (d). It has come to Government's notice that a few cases have been dismissed by the Supreme Court as barred by limitation. Since many of these cases are filed in the Supreme Court on questions of Law, it is not possible to work out the precise revenue implications of all these cases

The reasons for delay in the filling of these cases in the Supreme Court have been analysed and the procedure for filling thereof has been streamlined.

Amount Spent by Government on Doordarshan

8358. SHRI SANAT KUMAR MANDAL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the total amount spent by Government on Doordarshan's Hi-Tech., Central Production Centre since its inception;

(b) the particulars of teleplays, ballets and quality programmes including musical and dance programmes produced by it so far, how was their telecast received by the viewers by the large not only in the capital but in other metropolitan cities also;

(c) whether any appraisal of the working of this Central Production Centre has been made since its existence, if so its outcome; and

(d) the steps being taken to improve its quality of production and training of technicians?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) to (d). The project relating to the establishment of a Central Production Centre (CPC) of Doordarshan at Delhi equipped with modern and highly sophisticated programme production techniques was approved by the Government at a total capital cost of Rs. 4936.22 lakhs out of which an expenditure of Rs. 4455.25 lakhs had been incurred on the project till March, 1990. The break-up of the expenditure on (a) Production of programmes and (b) on maintenance and operation of Central Production Centre including staff salaries is given below:

(a) Total amount spent on Production of Programmes:

Year	Amount
1	2
1988-89	Rs. 20,71,000/-
1989-90	Rs. 45,48,539/-

(b) Total amount spent on Maintenance and Operation of C.P.C. including Salaries:

<i>Year</i>	<i>Amount</i>
1	2
1988-89	Rs. 85,56,355/-
1989-90	Rs. 2,46.73,401/-

As on April 6, 1990 about 100 programmes has been produced at Central Production centre since its inception in different formats and on various themes including music and dances. The programmes produced at Central Production Centre have been generally well received by the viewers. A study conducted by the Audience Research Wing of Doordarshan on the New Year's Eve Programme produced in the Central Production Centre indicated that the viewers has well responded to it. Critical appreciation of the day-to-day programmes produced and telecast by the Central Production Centre, Doordarshan is a continuous process and is an integral part of the system. However, no specific system appraisal of the working of Central Production Centre has been made so far.

Staff members of Central Production Centre are sent for training periodically to various training centres like FTII, Pune, and abroad. Several courses have been held both in the area of programming and in equipment familiarisation. Courses have been held in the Central Production Centre on Computer Graphics, operational course of BETACAM, Computerised Post Production, CD Switcher, etc. Senior Technicians/Technicians at the Centre are given training at Staff Training Institute (Technical), Delhi from time to time. Newly recruited Engineering Assistants, and Senior Engineering Assistants on promotion, are also given orientation training at the same Institute.

Private Finance Houses

8359. SHRI R.N. RAKESH: Will the

Minister of FINANCE be pleased to state:

(a) whether Government are aware that a large number of private finance houses in the country and particularly in Delhi provide loan to poor people for the purchase of commercial vehicles at a very high rate of interest;

(b) if so, the details thereof; and

(c) the steps proposed to be taken by Government in this direction?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c). Presumably, the Hon'ble Member is referring to the 'Hire-Purchase Finance Companies' which carry on business of hire-purchase transactions or the financing of such transactions. Reserve Bank of India (RBI) has reported that for financing of vehicles, the Hire-Purchase Finance Companies usually charge interest at flat rates basis where the interest charges are calculated on the basis of the entire amount for the full period of advances.

Only one facet of their activity, namely, the acceptance of deposits from public, is regulated by the RBI through Non-Banking Financial Companies (Reserve bank) Directions, 1977. These directions, inter-alia, provide for the maximum/minimum period of deposits, the rate of interest payable on deposits, etc.

Purchase of Colour Televisions, VCRs/ VCPs By Government Servants

8360. SHRI RAM SAGAR (Saidpur): Will the Minister of FINANCE be pleased to state:

(a) whether some sections of the Government employees have demanded loan facilities at easy rates of interest for the